



**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "I" BENCH: NEW DELHI**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER &
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA No.1520/Del/2022
[Assessment Year : 2018-19]**

Fare Portal India Pvt.Ltd., G-56, 3 rd Floor, Green Park Main, New Delhi-110017. PAN-AAACF8769L	vs	ACIT, Circle-7(1), Delhi.
APPELLANT		RESPONDENT
Appellant by	S/Shri Himanshu S.Sinha, Adv., Prashant Meharchandani, Adv. & Jainender Katariya, Adv.	
Respondent by	Shri Dharamvir Singh, CIT DR	
Date of Hearing	12.11.2024	
Date of Pronouncement	12.11.2024	

ORDER

PER PRADIP KUMAR KEDIA, AM :

The instant appeal has been filed at the instance of the assessee seeking to assail the order dated 27.05.2022 passed by the Ld. DC/ACIT TP 1(2)(2), Delhi against arising from the assessment order dated 30.05.2022 passed u/s 143(3) r.w.s 144C(13) of the Act pertaining to Assessment Year 2018-19.

2. The Ld. Counsel for the assessee prayed that the present appeal may be permitted to be withdrawn in light of APA dated 01.10.2024. An application dated 08.11.2024 filed by the Ld. Counsel for the assessee company, is also placed on record. The relevant contents of the application are reproduced as under:-

"This is regarding the subject income tax appeal which is pending before this Hon'ble Tribunal and is next listed for hearing before the Hon'ble I-Bench on 12 November 2024.

During the pendency of this appeal, on 01 October 2024, the Appellant has entered into an APA with the CBDT wherein the subject AY 2018-19 is one



ITA No.1520/Del/2022

of the roll back years in the APA. A copy of the signed APA dated 01 October 2024 is annexed herewith as Annexure A.

Since the appeal involves only transfer pricing issues which are covered issues under the signed APA, the Appellant wishes to withdraw the appeal in light of the APA dated 01 October 2024.

In case the modified return filed by the Appellant, pursuant to the signed APA and the withdrawal of the appeal, is not accepted by the Department for any reason, the Appellant humbly seeks the leave of this Hon'ble Tribunal to apply for restoration of this appeal.”

3. The Ld. CIT DR for the Revenue has no objection in this regard.
4. We have heard rival submissions and perused the material available on record. In view of the prayer made by Ld. Authorized Representative of the assessee vide letter dated 08.11.2024, ITA No.1520/Del/2022 [Assessment Year 2018-19] is permitted to be withdrawn. The Revenue has also not expressed any objections. The assessee is however, granted liberty to seek restoration of appeal in accordance with law for adjudication on merits, if circumstances so arise in the ensuing times.
5. In the result, the appeal of the assessee is dismissed in *limine*.

Order pronounced in the open Court on 12th November, 2024.

Sd/-

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI